(ग) और (घ) समय-समय पर मौजूदा
उत्पाद की अनुमानित जरूरत के आधार पर
कूड तथा पैट्रोलियम उत्पादों के परिवहन हेतु
मालवाहक जहाजों को काम पर लगाया जाता
है। कूड केरियरों के लिए चार्टर हायर की
दरों का निर्णय सरकार द्वारा अनुमोदित वार्षिक
आधार पर अद्यतन की हुई लागत तथा फार्मूला
के आधार पर किया जाना है।

Written Answers

Strictures passed against ONGC of CPU

1207. SHRI B.K. HARIPRASAD: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether it is a fact that the Committee on Public Undertakings has passed strictures on the procedures adopted by ONGC for award of contracts for various purchases and works;
- (b) whether certain irregularities have been detected in the purchase of Pour Point Depressions (PPD) resulting in an avoidable extra expenditure of more than Rs. 70 lakhs to ONGC;
- (c) whether in this report the ONGC was found wanting to enforce the penalty clause contracts on defaulting suppliers to safeguard its interests; and
- (d) whether it is also a fact that the officials charged with such misdemeanours were given promotions when the investigations were on and whether deserving punishment has been meted out to them since completion of the investigations?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPTAIN SATISH SHARMA): (a) to (c) The Committee on Public Undertakings in its Thirteenth Report (1992-93) on ONGC—Extra expenditure of Rs.70.31 lakhs on the purchase of Pour Point Depressent have recommended that ONGC should review its system of awarding contracts for various purchases/works etc. with a view to remove various deficiencies, if any, that exist in the present system.

(d) Out of the 6 officers against whom CBI had recommended departmental action, two officers were promoted by ONGC while the CBI enquiry was in progress. On the basis of the CBI Report departmental action has been initiated against all these officers except one record level officer since it was found that no charge of omission was sustainable against him in any Departmental enquiry.

बिहार में एल०पी०जी० वितरकों के बिरुद्ध शिकायतें

1208. श्री कामेश्वर पासवान: क्या पेट्री-लियम और प्राकृति गैस मंत्री यह बताने की गुपा करेंगे कि:

- (क) क्या यह सच है कि सरकार को इंडियन आयल कम्पनी के एक एल अपि अपि गैस वितरक, मैसर्स पार्वती गैस स्विस, स्विन, बिहार के विरुद्ध गंभीर शिकायतें प्राप्त हुई हैं;
- (ख) यदि हां, तो इस संबंध में कोई कार्य-वाही आरंभ न करने के क्या कारण हैं;
- (ग) क्या यह भी सच है कि उक्त वितरक ने एल पी जी गैस कनेक्शन हेतु क्यों से प्रतीक्षा कर रहे व्यक्तियों को प्राथमिकता सूची के अनुसार गैस कनेक्शन देने के बजाए अन्य लोगों से काफी धनराशि लेकर उन्हें गैस कनेक्शन दे दिए हैं; और
- (घ) क्या सरकार वास्तविक कनेक्शन-धारियों को डी॰बी॰सी अथवा दूसरा गैस सिलेण्डर की सुविधा देने के लिए कोई प्रभावी तरीका अपनाने का विचार रखती है जिससे एल॰पी॰जी॰ वितरकों द्वारा की जा रही धांधली को कम करने में सहायता मिल सके ?